

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR,
JABALPUR

Original Application No. 804 of 2004

Jabalpur, this the 10th day of February, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

K.B. Suryawanshi Applicant

(By Advocate – Shri Nilesh Pillai on behalf of Smt. S. Menon)

V e r s u s

General Manager, West Central
Railway, Jabalpur,

and others. Respondents

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By M.P. Singh, Vice Chairman –

The learned counsel for the respondents stated that the relief claimed by the applicant has already been granted to him. He has produced a copy of the order dated 17th December, 2004, whereby the applicant has been relieved on transfer on 17th December, 2004 with instruction to report to Bhusawal Division. Since the relief claimed by the applicant has already been granted to him the present Original Application has become infructuous. Accordingly, the Original Application is dismissed as infructuous.

2. The Registry is directed to supply the copy of memo of parties to the concerned parties, while issuing the certified copies of this order.


(Madan Mohan)
Judicial Member
“SA”


(M.P. Singh)
Vice Chairman